

Shri Nath Pai: 'Any authority' does not mean the Supreme Court because the article very clearly says....

Mr. Speaker: All right; if that does not mean that, let it remain.

Shri Surendramath Dwivedy: May I just suggest that in order to help the Attorney General this part of the proceedings that took place in this House.

Mr. Speaker: I am not allowing any further discussion on this.

Shri Surendranath Dwivedy: I am only suggesting that the proceedings of this House so far as they relate to this matter that we have just now discussed may also be sent to the Attorney General so that it may help him.

Mr. Speaker: That is a suggestion.

12.52 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

JUDGEMENT OF PUNJAB HIGH COURT re: REHABILITATION MINISTRY'S INTERFERENCE IN ADMINISTRATION OF JUSTICE

Shrimati Renu Chakravartty (Barackpore): Sir, I call the attention of the Minister of Works, Housing and Rehabilitation to the following matter of urgent public importance and I request that he may make a statement thereon:—

A recent judgment of the Punjab High Court wherein the Chief Justice has made certain observations about Rehabilitation Ministry's interference in the administration of justice by semi-judicial officers at the instance of a Member of Parliament.

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand

Khanna): The statement runs into five pages. Will you like me to read it or to place it on the Table?

Mr. Speaker: The statement is contained in five foolscap pages. Either we can ask him to lay it on the Table and then at another opportunity I can allow hon. Members to ask questions; meanwhile they may read it...

Shrimati Renu Chakravartty: You may take it up tomorrow then.

Mr. Speaker: He might lay it on the Table. [*Placed in Library. See No. LT-2569/64.*]

ARREST OF MEMBER

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 23rd March, 1964, from the Additional District Magistrate, Lucknow:—

"Shri Yuveraj Dutta Singh, Member, Lok Sabha, arrested at Lucknow on March 23rd at 11:15 A.M. for defiance of orders under Section 144, Criminal Procedure Code. He is lodged in Lucknow District Jail."

12.53 hrs.

CONVICTION OF MEMBER

Mr. Speaker: I have to inform the House that I have received the following wireless message, dated the 23rd March, 1964, from the Inspector-General of Police, Hyderabad:—

"Judicial Magistrate, First Class, Cuddapah, convicted Shri Y. Eswara Reddy, Member, Lok Sabha, on the 23rd March, 1964 to one week's simple imprisonment under Sections 143 and 447, Indian Penal Code, under each section, and the sentences to run concurrently."
